

Central Administrative Tribunal  
Principal Bench, New Delhi.

D.A.1496/1989

(S)

New Delhi, This the 07th Day of April 1994

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri S.R. Adige, Member (A)

Shri P.N. Mudgal  
S/o Late Shri Ram Kumar  
Law Asstt./Estt  
C/o Chief Administrative Officer  
Construction  
Kashmere Gate, Delhi

Applicant

By Advocate Shri S.K. Sawhney

Versus

Union of India  
Through General Manager,  
Northern Railways, Baroda House,  
New Delhi.

Respondents

By Advocate Shri Ramesh Gautam

O R D E R (Oral)

Hon'ble Shri J.P. Sharma, Member (J)

1. The learned counsel for the applicant made a statement at the bar that the relief prayed by the applicant has become infructuous and hence he is not pressing for relief. The respondents have no objection to it. The DA is dismissed as not pressed. No costs.

*Adige*  
(S.R. ADIGE)  
Member (A)

*J.P. Sharma*  
(J.P. SHARMA)  
Member (J)

LCP